

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 590 of 2020

&

I.A. No. 156 of 2021

In the matter of:

Bank of India & Ors.

....Appellants

Vs.

**Ferroy Alloys Corporation Ltd.
Through Bhuvan Madan**

...Respondent

Present

For Appellant: Mr. Rajiv Ranjan, Sr. Advocate alongwith Dr. Sudhir Bisla and Mr. Rahul Alakha, Advocates.

For Respondents: Mr. Abhinav Vashisht, Sr. Advocate alongwith Mr. Rajat Bector and Ms. Charu Bansal, for R-1. Ms. Malak Bhatt, Mr. Saurav Panda and Ms. Anannya Ghosh, Advocates.

ORDER
(Virtual Mode)

07.04.2021: Arguments of Learned Counsel for Respondent No. 1 was heard. He has completed his arguments.

Learned Counsel for Respondent No. 1 '*Ferroy Alloys Corporation Ltd. Through Bhuvan Madan*' Resolution Professional is directed to file a copy of the Order of the Hon'ble Supreme Court affirming the Resolution Plan which was earlier approved by the Learned NCLT within one-week.

Further reply on behalf of the Learned Counsel for the Appellants has also been completed.

Order is reserved on main petition and also in I.A. No. 156 of 2021.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)